

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/157/2021**

This the 25th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Majeed Shah, Aged 63 years, S/o Mohd. Akbar Shah, R/o Filler Thakrie, Tehsil and District Kishtwar-182204.

.....Applicant

(Advocate:-Mr. Harmit Kumar)

**Versus**

1. Union Territory of Jammu and Kashmir, Through Commissioner/Secretary to Govt., Home Department, Civil Secretariat, Jammu ( J&K)-180001.
2. Inspector General of Police, Armed, J&K, Jammu-180001.
3. Commandant Officer, IRP Vth Batallion, District Head Quarter, Doda-182202.
4. Commandant Officer, JKAP XII Batallion, Reasi-182311.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The applicant Abdul Majeed Shah is aggrieved by the order bearing No. 229/2009 issued by Respondent No. 2 by virtue of which the period of dismissal of the applicant w.e.f., 13/07/1994 to 03/03/2008 has been treated as “No work No Wages”.

2. Learned counsel for the applicant submits that the applicant had preferred representations dated 05.10.2019 and 27.12.2019 to the respondents, however, the same are still pending for the consideration before the Respondents. He further submits that the applicant would be satisfied if a direction is issued to the respondents to decide the

pending representations of the applicant by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Harmit Kumar, learned counsel for the applicant and Mr. Sudesh Magotora, learned D.A.G for the respondents and perused the record.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to decide the representation preferred by the applicant, the most recent being dated 27.12.2019 (Annexure A-3 to the O.A.) by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**  
*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**